

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1503
ANSWERED ON:27.02.2003
RESERVATION POLICY
V. VETRISELVAN

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether policy of reservation has become a national problem due to great demand for reservation from four corners of the country;
- (b) if so, whether reservation policy was initially framed only for 10 years;
- (c) if so, whether since then each and every Government extending this policy from time to time; and
- (d) if so, whether the Government would consider to abolish this tradition to save the country from social division?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

- (a) No, Sir.
- (b) & (c) Reservation of seats for Scheduled Castes and Scheduled Tribes in the House of the People, Legislative Assemblies of the States, was provided initially for a period of 10 years and has been extended from time to time. The Constitution 79th Amendment Act, 1999 was enacted to continue this reservation for a further period of 10 years w.e.f.25th January, 2000. Reservation in services was not introduced for any specific period.
- (d) There is no proposal to discontinue reservations.